

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23652/2024
(Arising out of impugned final judgment and order dated 26-02-2024
in A482 No. 1675/2024 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

AYUSH TANDON & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.173157/2024-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.173156/2024-EXEMPTION FROM
FILING O.T. and IA No.173158/2024-CONDONATION OF DELAY IN REFILING/
CURING THE DEFECTS)

Date : 20-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Krishnam Mishra, Adv.
Mr. Nishant Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice to the respondents, returnable on
17.09.2024.

Petitioners' counsel is permitted to serve the
standing counsel for the respondent-State.

Stay of further proceedings in Complaint Case bearing
CIS No.2606/2023 under Section 12 of the Protection of

Women from Domestic Violence Act, 2005 pending before
A.C.J.M.-1, Sitapur until further orders.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)
COURT MASTER (NSH)